

Minister will reply....(*Interruptions*).....I would like to know whether you are interested in the Minister or the statement.

**SHRISOMNATH CHATTERJEE:** Who is the concerned Minister ?

**SHRI GHULAM NABI AZAD:** It is the right of the Government to decide.

**SHRI TARIT BARAN TOPDAR** (Barrackpore): The Agriculture Minister yesterday said that the Commerce Minister is involved in this affair ! Therefore he should make the statement.

**MR. SPEAKER:** Please don't talk to each other from one bench to the other. Talk through the Chair.

**SHRI VILAS MUTTEMWAR:** They are by-passing you !

**MR. SPEAKER:** Yes, I don't like that by-passing !

Anyway, yesterday we were discussing three issues and all the three issues attracted a lot of attention of the hon. Members in the House. The first issue was, when the decision to import the wheat was taken and the date - Members wanted to know. The second issue was, what was the import price and the export price and the difference between the two. The third issue was, whether the United States of America had refused to give wheat to India on the ground that India is supplying rice to Cuba. These were the three points on which the members were agitated.

It is not necessary for the Speaker or the Members to say that the answer should come from one Minister or the other. Any Minister who is properly briefed can come to the House and can answer. That hon. Minister should not say that he does not have the information. That is the only condition.

The Members were certainly very much agitated and I do think that it is a point on which the Government also would like to respond properly. It is in the interest of the

Government, it is in the interest of the Parliament, it is in the interest of the people have information on this point. I expect that the information would be given by this evening, if possible, or Monday before one o'clock.

**SHRI RAM NAIK** (Bombay North): Since you have given the ruling, there is only one point I would like to rise.

**MR. SPEAKER:** No, it is not a ruling.

**SHRI RAM NAIK:** Since the Minister could not reply yesterday properly we should be allowed to ask questions as a very very special case on that statement. That should be done in your discretionary rights, so that more information can come.

**MR. SPEAKER:** No, please.

[*Translation*]

**SHRI RAM VILAS PASWAN:** Mr. Speaker, Sir, on 2nd of October at the meeting of National Integration Council, it was decided that Ayodhya issue will be resolved under the Law through negotiations. As per our information, a wall is being erected on the disputed land. This action is likely to endanger the communal harmony and peace prevailing at the moment. Was well as the country would like to know about the map that has been cleared but not made public till now and whether the map pertains to the disputed land and whether the map in anyway falls into the purview of the court? I just want only these details. I do not know whether the leader of the opposition has the information about it or not. I would like to know whether the consensus arrived at the meeting of the National Integration Council is being observed or not. I wish that it should not be violated in any way. (*Interruptions*)

**SHRI RAJVEER SINGH** (Aonla): Mr. Speaker, Sir, has he paid a visit to the site or is he quoting hearsay? (*Interruptions*).

**SHRI SYED SHAHABUDDIN** (Kishanganj): Mr. Speaker, Sir, construction of wall in Ayodhya has again become a

matter of concern and once again tempers are running high in the country on this issue. *(Interruptions)*

MR. SPEAKER: It is not clear whether the temper outside is running high or not, but definitely it is running high in the House. *(Interruptions)*.

SHRI SYED SHAHABUDDIN: There are a lot of doubts about the wall as to where it is being constructed, which way it will go, what will be its length and through which land it will pass. It was assured in the meeting of National Integration Council that the law will be followed. It was also suggested that until the court gives any decision, there will be no permanent construction at the site. That is why I asked the Home Minister, as it is the responsibility of the central Government, that it should ask the Government of Uttar Pradesh whether any site-plan has been passed or work is being carried out without any site plan? If site plan has been passed what are the details of that site plan? Is this site-plan a part of the site-plan of old temple.

...\*... the leaders of Vishwa Hindu Parishad and Bajrang Dal have said that a temple is being constructed. This is spreading tension in the country.... *(Interruptions)*

*[English]*

MR. SPEAKER: Name will not go on record.

... *(Interruptions)*....

*[Translation]*

SHRI SYED SHAHABUDDIN: I am repeating whatever has come out in the newspapers that Vishwa Hindu Parishad has claimed that construction work of the temple has started. I request the Central Government to direct the Home Minister to collect all the information from the Government of Uttar Pradesh and place it before the country. The site-plan should also be placed here so that everything becomes

clear that no construction activity is going to take place at the disputed land.

# the wall, which is being constructed, passes through the disputed land and is a part of the site-plan of the temple, its construction is illegal and it is violation of the assurance which have been given. I want that the issue should be cleared.... *(Interruptions)*....

*[English]*

SHRIMATI VASUNDHRA RAJE (Jhalawar): Sir, a newsitem has appeared in today's *Economic Times*..... *(Interruptions)*....

SHRI BASU DEB ACHARIA: Sir, you allow us also to speak.... *(Interruptions)* ...

*[Translation]*

SHRI RAJVEER SINGH: I would like to submit that the Government of Uttar Pradesh has acquired land there, but it has not acquired the disputed land.

MR. SPEAKER: It is all right. It has come in the record.

SHRI RAJVEER SINGH: Repeatedly such allegations are leveled on our Government. We should be given the opportunity to clarify such statements which give wrong signals outside. They want to create tension outside by speaking in the Lok Sabha. It is true that they have lost their leadership there. The muslim community there is not backing them now.... *(Interruptions)* People belonging to all religions should discuss the issue there. Such an opinion is being formed on the basis of .... *(Interruptions)*....

*[English]*

MR. SPEAKER: Please take your seat. Now the lady Members in the House have been behaving in a very very disciplined manner. Once in a while, if we have allowed one of our lady Members to speak, we

should show her the courtesy and allow her to make her point.

**SHRIMATI VASUNDHARA RAJE** (Jhalwar): Sir, I must say, it is beautifully termed to our advantage.

**MR. SPEAKER:** Well, if you feel that way, that means, you are behaving very well.

**SHRIMATI VASUNDHARA RAJE:** Sir, I think a newsitem appeared in this morning's *Economics Times* which concerns a raid carried out on the offices of Clarion, which is a leading advertising agency. It was conducted in all centres which include Calcutta, which is the headquarters, and the branch offices in Delhi and Bombay. According to information, which is available, the taxmen have even raided the private premises of the senior executives of this company. The Clarion office was raided in the morning yesterday and apparently then shut down for the day. The provocation for the raid apparently was an allegation concerning the irregularities in the company's accounts.

An interesting turn of the event was that the Clarion top-brass called a meeting in Calcutta immediately after this to discuss some important issues. Another interesting twist to this whole thing is that while Clarion has gone through very turbulent times in the last few years. It also bagged a very large chunk of Congress (I) advertising in the 1991 elections. Could it perhaps be one of the reasons why this raid is being hushed up, why political pressure is being brought upon the sleuths who went there because some incriminating documents have been found? Apparently, the facts are being hidden. People are not being allowed to speak out and there is no one to hush up the case.

I would request that the Government to bring all the facts concerning this out in the open. No political interference or pressure should be put on these things. If a raid of this nature has taken place on an agency of the size of Clarion, I think, the matter should certainly be brought to light (*Interruptions*).

**SHRIMATI GEETA MUKHERJEE** (Panskura): Sir, with your permission, I want to draw the attention of the Council of Ministers to one fact. This deals with the question of proposed merger of Modi Carpets Limited and Modi Rubber Limited in Raebareli, Uttar Pradesh. Seven hundred workers are involved in it. Actually, BIFR itself had already agreed that there should be a merger and they themselves called a meeting yesterday. Unfortunately, the financial institutions came down and said nothing can be done. This is a very interesting situations.

So, the AITUC union over there have particularly asked the Government. It has also been said by the financial institutions that if the workers cooperatives have to come, that also can be taken up only if Uttar Pradesh Government gives a huge loan. With the policy of the Uttar Pradesh Government, one knows that there will not be any such possibility. Therefore, they want that the Government must intervene to clear up the draft merger scheme circulated among the participants by the BIFR and hurdles created by the financial institutions be checked immediately.

They have also said that the Modi Carpets Limited is commercially sound in domestic as well as export market and workers shall cooperate with the company. Therefore, to help these workers, the Central Government should intervene in the matter.

**SHRI G.M.C. BALAYOGI** (Amalapuram): Sir, NTPC authorities acquired about 600 acres of land from small farmers for setting up of a gas based power project in Kakinada town in Andhara Pradesh. They had already spent about Rs. 6 crore in developing the land and on other infrastructural activities. There is already NTPC's office staff working in it.

Now I understand that NTPC is thinking of changing the location of this project from Kakinada to some other place on some trivial grounds. One of the reasons is that at Coringa village about 25 kms away from the site, there was a crocodile sanctuary exist at